

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO:II  
SPECIAL BENCH(Video Conference)**

**CORAM: HON'BLE MADAN BHALCHANDRA GOSAVI – MEMBER JUDICIAL  
HON'BLE DR.BINOD KUMAR SINHA-MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 19.03.2021 AT 10:30 AM THROUGH VIDEO CONFERENCE**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	CP(IB) No.166/9/HDB/2020
<b>NAME OF THE COMPANY</b>	Pennar Industriess Ltd
<b>NAME OF THE PETITIONER(S)</b>	Apar Industries Ltd
<b>NAME OF THE RESPONDENT(S)</b>	Pennar Industriess Ltd
<b>UNDER SECTION</b>	9 of IBC

**Counsel for Petitioner(s):**

<b>Name of the Counsel(s)</b>	<b>Designation</b>	<b>E-mail &amp; Telephone No.</b>	<b>Signature</b>

**Counsel for Respondent(s):**

<b>Name of the Counsel(s)</b>	<b>Designation</b>	<b>E-mail &amp; Telephone No.</b>	<b>Signature</b>

**ORDER**

Learned counsel for the Operational Creditor appeared.

Issue notice to the Corporate Debtor.

Operational Creditor is directed to serve notice to the Corporate Debtor by way of email as well as by Speed Post and file affidavit within two weeks.

Matter stands adjourned to 29.04.2021.

  
MEMBER TECHNICAL

  
MEMBER JUDICIAL